

Nehru Formula on Foreigners

1105. SHRI P. M. SAYEED:

SHRI M. V. CHANDRA SHEKHAR MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some of the important leaders have pointed out to Government to act on the formula prepared by Shri Jawahar Lal Nehru on foreigners;

(b) if so, whether Government are considering to introduce the formula so that the tension in Assam and the question of foreigners is settled at an early date; and

(c) the main features of the formula; and

(d) the reasons for not introducing the formula so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No Sir.

(b) to (d). Do not arise.

Export of Tribal Girls from Chotanagpur

1106. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that Tribal Girls are exported from Chotanagpur;

(b) whether it is also a fact that these exported girls are working as bonded labour in various parts of the country; and

(c) if so, the steps which Government have taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Government of Bihar have formed that they are aware that tri-

bal men and women are being taken from Chotanagpur to various parts of the country for employment.

(b) Cases have come to the notice of the State Government where the tribals taken outside have been subjected to ill-treatment and exploitation.

(c) Whenever specific cases have come to the notice of the State Government, steps have been taken by them to contact the Government of the State in which the place to which the tribals have been taken is located. In March, 1980, at the initiative of the Bihar Government, the Government of Tripura took steps to stop exploitation and sent the tribals back to Bihar. The Government of U.P. were also contacted by them. The Inter-State Migrant Workmen (Regulation of Employment & Condition of Service) Act 1979 is likely to come into force soon and this will help regulate the employment of inter-State migrant workmen providing for their conditions of service.

State-wise Allotment of cement

1107. SHRI KRISHNA CHANDRA HALDER: Will the Minister of INDUSTRY be pleased to state:

(a) state-wise allotment of cement during the last three years; year-wise; and

(b) the criteria basis for fixing allotment of cement?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A Statement showing allocations of cement made to the States/Union Territories during the years 1977, 1978, 1979 is annexed.

(b) The States are given allocations every quarter on the norms of past consumption and overall availability of cement.